

State Vs. Annu @ Annu Devi  
FIR No. 256/2020  
PS Burari

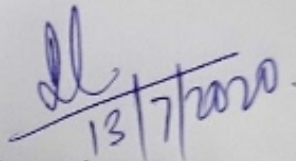
13.07.2020.

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant **(through V/C)**.

Heard. Perused.

No report has been received from IO with respect to present application.

IO to appear in person alongwith report with respect to present application on **14.07.2020**.

  
13/7/2020.

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

State Vs. Raju @ Rajvir  
FIR no. 160/2020  
under Section 356/379/411/34 IPC  
PS Subzi Mandi

13.07.2020.

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

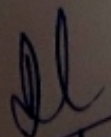
Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days for treatment of his daughter as well as mother.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 31.05.2020 and he is in JC since then. Recovery has already been effected and investigation is already complete. Accused/applicant has been falsely implicated in this case. Daughter of accused/applicant is not well and she is to be admitted in hospital.

As per report of IO, accused/applicant has given three addresses and all of them are wrong and could not be verified. It is further mentioned that accused/applicant was previously also involved in as many as 28 cases of similar nature. Wife of accused/applicant is also wanted in this case and she is evading her arrest.

I have duly considered the rival submissions. I have perused the record carefully.

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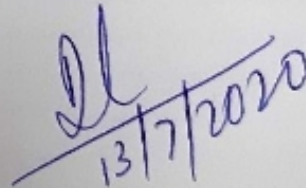
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**State Vs. Raju @ Rajvir**

**FIR no. 160/2020**

Accused/applicant is a habitual offender and previously also he was involved in as many as 28 such cases. Accused/applicant is also a previous convict in a case vide FIR No. 75/2009. Perusal of record further shows that since 2009, accused/applicant has been committing such offences. Wife of accused/applicant is absconding and she is yet to be arrested. The daughter of accused/applicant was to be admitted in hospital but mother of child refused for admission in hospital.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

State Vs. Suraj @ Charang  
FIR No. 311/2019  
under Section 20 and 29 NDPS Act  
PS Crime Branch

13.07.2020.

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through VIC)**.

Heard. Perused.

No report has been received from IO with respect to present application.

IO to appear in person alongwith report with respect to present application on **14.07.2020**.

*dl*  
*13/7/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

State Vs. Mayank  
FIR no. 178/2020  
under Section 307/308/34 IPC r/w 25/27 Arms Act  
PS Subzi Mandi

13.07.2020.

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
IO/ASI Devender is also present in person alongwith file.

Heard. Perused.

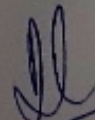
Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case. Accused/applicant was not even present at the spot at the time of commission of offence in question. Accused/applicant had not caused any injury to the injured. Accused/applicant was arrested on 01.07.2020 and he is in JC since then.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

IO/ASI Devender submitted that the whole incident has been captured in CCTV Camera and the CCTV Footage of relevant place has been obtained. Accused/applicant has been arrested from his house at the instance of injured Akshay. Accused/applicant is clearly visible in the said CCTV Footage. Remaining accused persons are absconding and they are yet to be arrested.

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13/7/2020

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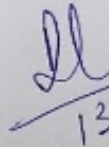
**State Vs. Mayank**

**FIR no. 178/2020**

I have duly considered the rival submissions. I have perused the record carefully.

Allegations against accused/applicant are of very serious nature. The offence in question was committed in a preplanned manner. The investigation of the case is at very initial stages and co-accused persons are yet to be arrested. Possibility of tempering with the evidence/witnesses cannot be ruled out at this stage.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
13/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

State Vs. Vaishali  
FIR No. 167/2020  
under Section 379/356/411/34 IPC  
PS Subzi Mandi

13.07.2020.

Present: Ld. Addl. PP for State.

Sh. Sunil Kumar, Ld. LAC for accused/applicant.

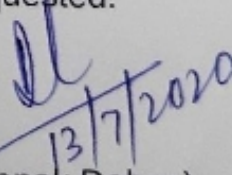
Heard. Report filed by IO perused.

Perusal of record shows that the present matter is pertaining to snatching/theft of mobile phone. Mobile phone in question has already been recovered from the possession of co-accused. Investigation is complete and charge sheet has been filed. Accused/applicant was arrested on 09.05.2020 and she is in JC since then. Accused/applicant is having one minor daughter aged about 06 years. Husband of accused/applicant is also in Jail.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is hereby admitted to interim Bail for a period of 45 days from the date of her release from jail on her furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned jail superintendent. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.***

Application stands disposed of accordingly.

Copy of order be given dasti as requested.

  
13/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

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State Vs. Deepak  
FIR no. 261/2020  
under Section 307/34 IPC  
PS Burari

13.07.2020.

Present: Ld. Addl. PP for State.

Ld. Counsel for accused /applicant (through V/C).

IO/ASI Arvind in person.

Heard. Perused.

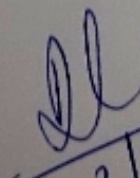
Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 01.07.2020 and he is in JC since then. It is further submitted that even if whole prosecution story is believed to be true and correct even then offence punishable under Section 324/326 IPC is made out and invoking of Section 307 IPC in this case is legally incorrect. It is further submitted that the injured party including the victim were aggressors and they had reached house of accused persons to cause injuries to them. Accused/applicant himself informed the police about the incident in question but no action was taken by police.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

As per report filed by IO, accused/applicant caught hold of

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13/7/2020



**State Vs. Deepak**

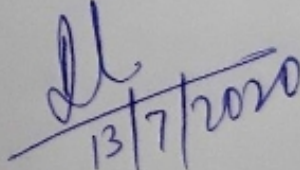
**FIR no. 261/2020**

injured Mamta and thereafter, co-accused stabbed her. The injured/victim is still admitted in the hospital and her statement is yet to be recorded.

I have duly considered the rival submissions. I have perused the record carefully.

Allegations against accused/applicant are of serious nature. Accused/applicant caught hold of injured/victim and co-accused stabbed her. Injured/victim is still admitted in hospital and her statement is yet to be recorded. The investigation of the case is at very initial stages and chances of fleeing away from process of law as well as tempering with evidence/witnesses cannot be ruled out at this stage.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
13/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

Cr Rev. No. 46/2020  
M/s Zameer Pan Masala through its proprietor  
Vs.  
The State & Anr

13.07.2020.

Present: None for petitioner.

Ld. Addl. PP for State i.e. respondent no.-1.

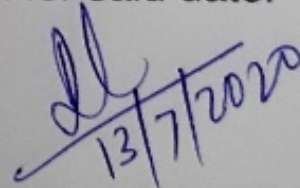
None for respondent no.-2.

Heard. Perused.

Inspite of repeated calls/passovers, none has appeared for parties. Even TCR has not been received.

Now to come up on **03.12.2020** for purpose fixed.

Previous order be complied with for said date.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

Cr Rev. No. 45/2020  
M/s Zameer Pan Masala through its proprietor  
Vs.  
The State & Anr

13.07.2020.

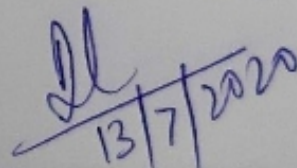
Present: None for petitioner.  
Ld. Addl. PP for State i.e. respondent no.-1.  
None for respondent no.-2.

Heard. Perused.

Inspite of repeated calls/passovers, none has appeared for parties. Even TCR has not been received.

Now to come up on **03.12.2020** for purpose fixed.

Previous order be complied with for said date.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

Cr Rev No. 44/2020

M/s Zameer Pan Masala through its proprietor

Vs.

The State & Anr.

13.07.2020.

Present: None for petitioner.

Ld. Addl. PP for State i.e. respondent no.-1.

None for respondent no.-2.

Heard. Perused.

Inspite of repeated calls/passovers, none has appeared for parties. Even TCR has not been received.

Now to come up on **03.12.2020** for purpose fixed.

Previous order be complied with for said date.

*dl*  
13/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

State vs. Gaurav  
FIR No. 641/2017  
PS Burari

13.07.2020.

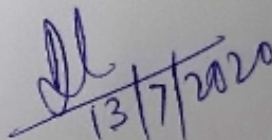
Present: Ld. Addl. PP for State.  
Accused is absent.  
No PW is present today.

Heard. Perused.

Now to come up on **09.12.2020** for P.E.

Witnesses be summoned as per previous order.

The date already fixed i.e. 14.07.2020 stands cancelled.



13/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

State Vs. Pardeep Mathur  
FIR no. 676/2015  
PS Prashad Nagar

13.07.2020.

Present: Ld. Addl. PP for State.  
All accused persons are absent.  
No PW is present today.

Heard. Perused.

Now to come up on **10.12.2020** for P.E.

*dd*  
*13/7/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

State Vs. Kapil  
FIR No. 366/2018  
under Section 392/397/325/354/451/411 IPC  
PS Paharganj

13.07.2020.

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant (through V/C).

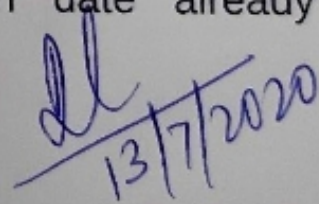
Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment for addressing arguments on the application in hand.

Same is granted.

Now to come up on **14.07.2020** for arguments and disposal of application in hand.

IO shall verify the medical documents annexed with present application and file report on date already fixed i.e. 14.07.2020.

Handwritten signature in blue ink, followed by a horizontal line and the date 13/7/2020 written below it.

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020

**Cr Rev. No. 246/2019**  
**Manoj Vs. The State & Ors.**

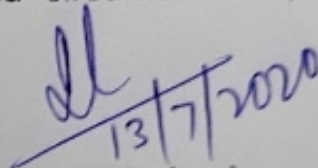
13.07.2020.

Present: None for petitioner.  
Ld. Addl. PP for State i.e. respondent no.-1.  
None for respondent no.2 & 3.

Heard. Perused.

Ahlmad of this Court has informed me that Ld. Counsel for petitioner is not picking up his phone. It is further submitted that one SMS has been received from Ld. Counsel that his father is admitted in hospital.

In view of aforesaid facts and circumstances, matter is adjourned for **08.09.2020**.

  
13/7/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020



State Vs Sonu @ Panchu @ Langda  
FIR No. 208/2018  
under Section 307/506/34 IPC  
PS Subzi Mandi

13.07.2020.

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through V/C)**.

Heard. Perused.

No report has been received from concerned Jail  
Superintendent nor from IO.

Previous order be complied with for **15.07.2020**.

Main file be also put on said date.

*dl*  
*13/7/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/13.07.2020